

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**REVIEW APPLICATION NO.060/00061/2018 IN  
ORIGINAL APPLICATION NO.060/01018/2016**

**Chandigarh, this the 19<sup>TH</sup> day of November, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Chandigarh Transport Undertaking, 701, Industrial Area, Phase-1, Chandigarh through its Divisional Manager and Director Transport – 160002.
2. Secretary, Department of Transport, Chandigarh Administration, Mini Secretariat, Sector 9, Chandigarh – 160002.

**....Review Applicants**

**(Present: Mr. Arvind Moudgil, Advocate)**

**Versus**

Paramjeet Singh S/o S. Mahinder Singh, R/o Village Paprala, District Rupnagar – 140001.

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**Respondent**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Heard learned counsel for the review applicants.
2. Learned counsel has failed to point out any error, apparent on the face of record, or any ground falling within the parameters laid down in Order 47 Rule 1 CPC, warranting review of the order dated 12.01.2018.
3. Accordingly, the RA is dismissed being devoid of any merit.

**(P. GOPINATH)  
MEMBER (A)**

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**(SANJEEV KAUSHIK)  
MEMBER (J)  
Dated: 19.11.2018**